IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(CAA)-31(PB)/2017

IN THE MATTER OF:

Axiom Commodeal Pvt. Ltd. & Daniel Tradex Ltd. with Cartel Finance & Investment Pvt. Ltd.

.....Petitioner

SECTION: Under Section 230/232 of the Companies Act

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner: Mr. Pradeep Mittal, Ms. Deepika Dixit, Advs.

For the Respondent

For the ROC : Mr. Manish Raj, Company Prosecutor

For the OL, Delhi : Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs. For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

Order

Learned Standing Counsel of the Income Tax Department prays for and is granted three weeks' time to file reply. Let reply be filed by the Income Tax Department within three weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter on 10th January, 2018.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

R. VARADHARAJAN Member (Judicial)

07.12.2017 V.Sethi